

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and
Bankruptcy Board of India (Insolvency Resolution Process
for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
"GUPTA CORPORATION PRIVATE LTD (GCPL)"**

Relevant Particulars	
1	NAME OF CORPORATE DEBTOR : Gupta Corporation Private Limited (GCPL)
2	DATE OF INCORPORATION OF CORPORATE DEBTOR : 17.06.2005.
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED /REGISTERED : Registrar of Companies, Maharashtra, Mumbai.
4	CORPORATE INDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR : CIN: U40100MH2005PTC154038
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR : Block No. 204 & 205, First Floor, Corporation House, Gupta Bhavan, Mouza Ambazari, Nagpur-440 010 (MS)
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR : 03.04.2017 (As per Order of NCLT, Mumbai in C.P. NO. 67/1 & BP/NCLT/MAH/2017)
7	ESTIMATED DATE OF CLOSURE OR INSOLVENCY RESOLUTION PROCESS : 30.09.2017 (180 days from the date of commencement of the insolvency resolution process)
8	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL : ROHIT JAIN, R-2, Laxmi Nagar, Near Aath Rastha Square, Nagpur - 440 022 E-MAIL: rohitjain.cs@gmail.com Registration No. IBBI/IPA-002/ IP-00152/2016-17/1193
9.	LAST DATE FOR THE SUBMISSION OF CLAIMS : 23.04.2017 Date of appointment of Interim Resolution Professional is 3rd April 2017 on which date a copy of order of NCLT, Mumbai in C.P. NO. 67/1 & BP/NCLT/MAH/2017) was received through the applicant's counsel.

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench), Mumbai has ordered the commencement of a corporate insolvency resolution process against the Gupta Corporation Private Limited (GCPL) on 03.04.2017.

The Creditors of Gupta Corporation Private Limited (GCPL) are hereby called upon to submit a proof of their claims on or before 23.04.2017 to the interim resolution professional at the mentioned against item 8.

The claims may be submitted in their specified Forms B, C, D and E in the terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors except Workmen and Employees, Financial Creditors, Workmen or Employees and Authorised Representatives of Workmen and Employees, respectively, as the case may be.

The financial creditors shall submit their proof of claims by the electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 11.04.2017
Place: NAGPUR

Rohit Jain
Interim Resolution Professional